

to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

- (v) G.S.R. 1788 published in Gazette of India dated the 9th December, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-2090/67]

(2) to lay on the Table:—

- (i) A copy of Notification No. G.S.R. 376 published in Gazette of India dated the 2nd March, 1968, containing corrigendum to G.S.R. 149 dated the 27th January, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-549/68].

- (ii) A copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (a) The Uttar Pradesh Official Language (Supplementary Provisions) Ordinance, 1968 (U.P. Ordinance No. 1 of 1968) promulgated by the Governor of Uttar Pradesh on the 25th January, 1968 (Hindi and English versions).

- (b) The Uttar Pradesh Public Men Inquiries Ordinance, 1968 (U.P. Ordinance No. III of 1968) promulgated by the Governor of Uttar Pradesh on the 28th January, 1968 (Hindi and English versions). [Placed in Library. See No. LT-550/68].

12.29½ hrs.

RE CALLING ATTENTION NOTICE

SHRI SAMAR GUHA (Contai): Sir, I have given notice of a Calling Attention. . . .

MR. SPEAKER: Order, order. This is not proper. I have already passed on to the next subject.

SHRI SAMAR GUHA: I want to point out.

MR. SPEAKER: I have got 50 calling attention notices with me; not yours alone. I cannot admit all of them. If all those 50 Members get up and start shouting, Parliament cannot function.
(Interruptions)

SHRI SAMAR GUHA: This is a very serious matter

MR. SPEAKER: Order, order. Nothing that he says shall be recorded.

SHRI SAMAR GUHA:**

MR. SPEAKER: If 50 people, who have given call-attention notices, get up like this and speak, God alone knows where Parliament will be . . . (Interruption**) There is no subject before me. I am not hearing. (Interruption**).

SHRI SURENDRANATH DWIVEDY (Kendrapara): Since the matter has been raised, they may make a statement.

MR. SPEAKER: I do not recognise what he has raised.

SHRI SURENDRANATH DWIVEDY: But the House knows about it.

MR. SPEAKER: Then, tomorrow everybody will raise anything and say that since it has been raised, a statement should be made.

SHRI SURENDRANATH DWIVEDY: They may make a statement on their own.

SHRI SAMAR GUHA:**.

MR. SPEAKER: Will you kindly sit down?

SHRI SAMAR GUHA:**

MR. SPEAKER: Will you kindly sit down?

SHRI RANGA (Srikakulam): You should be able to name some of these people.

MR. SPEAKER: Will you kindly sit down? There are only two alternatives left for me. Either Parliament must adjourn and go or Members, by themselves, must control themselves. I do not want to send out anybody; so, I only can get out. That

**Not recorded.

[Mr. Speaker]

is the only alternative. If everybody begins raising here something that has happened—it may be important from the Member's point of view; I agree—I do not know what I can do; I am so helpless.

SHRI SURENDRANATH DWIVEDY:
It does not happen always.

12.33 hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF
THE HOUSE**

FOURTH REPORT

SHRI RANDHIR SINGH (Rohtak):
Sir, I beg to present the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

ESTIMATES COMMITTEE

FORTY-EIGHTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Forty-eighth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petro-Chemicals.

12.33½ hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):**
Sir, Government Business in Lok Sabha during the week commencing 25th March, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 to a Joint Committee.
- (3) Consideration of a motion for reference of the Banking Laws (Amendment) Bill, 1967 to a Select Committee.
- (4) Consideration of a motion for concurrence for reference of the Motor Vehicles (Amendment) Bill, 1965 to a Joint Committee.

- (5) Consideration of a motion for reference of the Contract Labour (Regulation and Abolition) Bill, 1967 to a Select Committee.
- (6) Consideration and passing of the Pondicherry (Extension of Laws) Bill, 1967.
- (7) Further consideration and passing of the Insecticides Bill, 1967, as passed by Rajya Sabha.
- (8) Consideration and passing of the Civil Defence Bill, 1967.
- (9) From 27th March, 1968, the House will take up the discussion and voting of the Demands for Grants under the control of—

Ministry of Home Affairs.
Ministry of Defence.

- (10) Further discussion on motion moved by Shri Nath Pai on 28th February, 1968, regarding Bihar at 6 P.M. on Wednesday, the 27th March, 1968.

MR. SPEAKER: As to when we should discuss this motion, we will fix up the time again. He has only mentioned the work before the House. The allotment of time and all that we shall do when we meet again in the BAC.

SHRI NATH PAI (Rajapur): There was no mention of the Bihar motion.

MR. SPEAKER: It was mentioned.

श्री हुकम चन्द कछवाय (उज्जैन) :
अध्यक्ष महोदय, पिछले सेशन में मैंने मंत्री जी से एक सवाल पूछा था कि अगरबत्ती बनाने वाले जो मजदूर हैं उन के बारे में कोई कानून बनाएंगे तो उन्होंने उस के लिए वचन दिया था कि हम उन के लिए कानून लाने वाले हैं, तो वह कानून कब लायेंगे ?

डा० राम सुभग सिंह : हम ने कोई वचन नहीं दिया था ।

SHRI S. M. BANERJEE (Kanpur): Sir, I know that they are very short of time I would request you and through you, Sir, to the Minister of Parliamentary Affairs to kindly see that statements on two urgent matters are made by the Ministers concerned